

DIVISION BENCH

ITEM NO.104

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

RST. A. NO.01/2023 IN CP (IB) No.293/ALD/2019

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 1st July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	EVERSHINE ENTERPRISES V/S M/S SUSHEELA TEXTFAB PVT LTD
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Anil Kumar, PCS : *For the Operational Creditor/ Applicant*

Sh. Shubham Agarwal, Adv. : *For the Corporate Debtor*

ORDER

RST. A. NO.01/2023

Ld. Counsels representing the parties are present.

- 1.** This application has been filed for restoration of the main CP (IB) No.293/ALD/2019, in which the reply on behalf of the non-applicant/respondent is still awaited.
- 2.** As per the previous order dated 16.04.2024, the Ld. Counsel representing the Corporate Debtor has stated that the settlement amount has already been paid in full to the Operational Creditor.

-Sd-

-Sd-

3. Ld. Counsel representing the Operational Creditor, however on the other hand states that he has instructions that the settlement amount has not been paid in full and certain amounts are still pending for payment.
4. It is also further stated by the Ld. Counsel representing the Operational Creditor that the reply in the restoration application has not been filed so far.
5. Let the same be done positively by the Corporate Debtor within a period of two weeks by serving an advance copy to the opposite side.
6. Let the matter be adjourned for further hearing on 2nd August, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

1st July, 2024

Kavya Prakash Srivastava
(Stenographer)